

(c) if so, the action taken on their representation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE): (a) and (b). Yes Sir.

(c) A representation was received from the staff of the Directorate of Plant Protection Quarantine and Storage and after careful consideration, it was decided not to change the decision about the shifting of the Directorate.

12.32 hours

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT

THE MINISTER OF LABOUR AND

|                                       |   |
|---------------------------------------|---|
| (i) Statement No. 1                   | Fourth Session, 1968 (Fourth Lok Sabha)   |
| (ii) Supplementary Statement No. IV   | Third Session, 1967 (Fourth Lok Sabha)    |
| (iii) Supplementary Statement No. XII | Second Session, 1967 (Fourth Lok Sabha)   |
| (iv) Supplementary statement No. X    | First Session, 1967 (Fourth Lok Sabha)    |
| (v) Supplementary Statement No. XII   | Sixteenth Session, 1966 (Third Lok Sabha) |

[Placed in Library. See No. LT-739/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

REHABILITATION (SHRI HATHI): I beg to lay on the Table a copy of the Employees' Provident Funds (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 499 in Gazette of India dated the 16th March, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-738/68.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Lok Sabha shown against each:—

- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1968, published in Notification No. G.S.R. 363 in Gazette of India dated the 21st February, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1968, published in Notification No. G.S.R. 412 in Gazette of India dated the 1st March, 1968.

[Shri Raghu Ramaiah]

- (2) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-740/68.]

**NOTIFICATIONS UNDER THE FOOD CORPORATIONS ACT, 1964**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Food Corporations (Thirteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 579 in Gazette of India dated the 21st March, 1968, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-741/68].

SHRI S. M. BANERJEE (Kanpur): Sir, if you look at this item, it refers to a copy of the Food Corporations (Thirteenth Amendment) Rules, 1968 published in Notification No. G.S.R. 579 in Gazette of India dated the 21st March, 1968, under sub-section (3) of section 44 of the Food Corporations Act. Last time I asked this question and today I am repeating it. I would like to know whether the hon. Minister has been able to take a decision regarding bringing in a legislation for safeguarding the interests of the employees who have gone over to the Food Corporation of India, about which there was a hunger strike and so on. I would like to know from him whether that legislation will be brought forward in this House during this session or not.

MR. SPEAKER: He can take some other occasion for raising it. The Demands of the Ministry of Food are going to come up. He can take it up at that time. I cannot allow this now.

SHRI S. M. BANERJEE: This is a specific question.

MR. SPEAKER: I know. But now only papers are being laid on the Table. At that stage you cannot ask a question.

SHRI S. M. BANERJEE: I may be allowed today. I am not arguing every-day.

MR. SPEAKER: I am sorry.

**NOTIFICATIONS UNDER THE COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) (i) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (a) The Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 312 in Gazette of India dated the 17th February, 1968.
- (b) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 313 in Gazette of India dated the 17th February, 1968.
- (c) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 315 in Gazette of India dated the 17th February, 1968.

(ii) A Statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-742/68.]

(2) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1968, published in Notification No. GSR 548 in Gazette of India dated the 23rd March, 1968, under sub-section (3) of section 10 of the Employment Ex-